

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month of November, 2024

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
4.11.2024 Monday At. 2.30 P.M./ Through Online Video Conference		No. L- 1/260/2021/CERC	Public Hearing Through online video conferencing	(i) Public hearing on Draft Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) (First Amendment) Regulations, 2024 and
4.11.2024 Monday At. 3.00 P.M. Through Online Video Conference		-	-do-	(ii) Public Hearing on Draft Central Electricity Regulatory Commission (Conduct of Business) (First Amendment) Regulations, 2024. (iii) Public Hearing on Draft Central Electricity Regulatory Commission (Appointment of Consultants) (Fifth Amendment) Regulations, 2024
5.11.2024 Tuesday At. 10.30 A.M. Miscellaneous/ Transmission/ Generation Tariff petitions	1.	412/MP/2024	THDCIL	Petition under Section 79 of the Electricity Act 2003, read with Regulations 57 and 58 of the CERC (Indian Electricity Grid Code) Regulations, 2023 seeking appropriate relief for seeking relaxation due to difficulty faced by the Petitioner in implementing Regulation 24 (2) of CERC (Indian Electricity Grid Code) Regulations, 2023 and Conduct of Business Regulations 2023, to declare COD without the implementation of Automatic Generation Control (AGC) and allow time to the Petitioner for implementation of AGC of Unit # 1 (660 MW) of Khurja Super Thermal Power Station (2x660 MW) (<i>On admission</i>).
	2.	365/AT/2024	CESCL	Petition under Section 63 read with Section 79(1)(k) of the Electricity Act, 2003 for adoption of tariff for Long Term Procurement of Solar Power of 300 MW from Grid Connected Project under tariff Based Competitive Bidding for meeting Renewable Purchase Obligation (RPO) as per applicable regulations, which has been discovered through a transparent process by way of a competitive bidding conducted in terms of the competitive bidding guidelines issued by the Ministry of Power
	3.	128/GT/2024	NGEL	Petition for determination of project specific levelized tariff for 40 MW solar photo voltaic plants at Ayodhya, Uttar Pradesh.
	4.	137/GT/2024	SECIL	Petition for determination of project specific tariff for 100 MW(AC)/155.02 MWp (DC) Solar PV power plant with 40/120 MWh of Battery Energy Storage at Rajnandgaon, Chhattisgarh for a period of 25 years from Commercial Operation Date (COD) of the project.
	5.	392/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for asset under Transmission System associated with Neyveli TS-I under Southern Region.
	6.	381/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 765 kV Single Circuit Kurnool-Raichur Transmission Line along with associated bay extensions at 765/400 kV Kurnool Sub-station and 765/400 kV Raichur

			Sub-station under System Strengthening Scheme-XXII in Southern Region.
7.	385/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for LILO of Vemagiri-Gajuwaka 400 kV D/C line at Simhadri-II TPS under Transmission System associated with Simhadri-II generation project in Southern Region
8.	383/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined asset under Ramagundam Stage-III Transmission System in Southern Region.
9.	355/TT/2024	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Tuticorin JV Madurai 400 kV D/C (Quad Conductor) Line and extension of 400/220 kV Madurai Sub-station under ATS of Tuticorin JV TPS under Southern Region.
10.	384/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Nellore-Gooty 400 kV D/C (Quad) line with associated bay extension at Nellore and Gooty Sub-station under Transmission System associated with SRSS XVIII-A (Formerly KUMPP Part A) in Southern Region.
11.	368/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Northern Region System Strengthening Scheme-XIV (NRSS-XIV) in Northern Region.
12.	369/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under System associated with Enhancement of Transmission Capacity of East-West Corridor of Northern Region.
13.	357/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset comprising of Asset-1: 80 MVAR bus reactor along with Nellore 400 kV bay extension; Asset-2: 315 MVA ICT with Cuddapah 400 kV bay extension; Asset-3: 315 MVA ICT with Gooty Extension and 11nd 3X167 MVA auto transformer at Kolar and switching arrangement for reactor at Somanahalli; Asset-4: 315 MVA ICT with Gazuwaka Sub-station bay extension; Asset-5: 315 MVA ICT with Munirabad Sub-station bay extension and Asset 6: 315 MVA ICT with Khammam Sub-station bay extension under System Strengthening Scheme-V in Southern Region.
14.	374/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under System Strengthening-VIII in Southern Regional Grid.
15.	375/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 2nd Spare Converter Transformers at Kolar and Talcher of Talcher-Kolar HVDC Link in Southern Region.

16.	356/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Provision of Spare ICTs and Reactors for Southern Region forming part of Provision of Spare ICTs and Reactors for Eastern, Northern, Southern and Western Region.
17.	358/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Transmission system associated with Contingency plan for evacuation of power from IL&FS (2x600 MW) in Southern Region.
18.	382/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Bhadrawati-Chandrapur 400 kV D/C transmission line including bays at Bhadrawati (Powergrid) Switching Station (Extensions) and Chandrapur (MSEB) Switchyard in Western Region.
19.	354/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined assets under Southern Region System strengthening Scheme- XVIII in Southern Region under.
20.	370/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for assets under ?Western Region System Strengthening Scheme-XIII (WRSS-XIII).
21.	376/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset comprising of Asset-I: LILO of both circuits of 400kV D/C Gazuwaka-Vijayawada Transmission Line at Vemagiri and Asset-II: Extension of 400/220 kV sub-station at Vijayawada under System Strengthening-VI of Southern Region Grid in Southern Region.
22.	377/TT/2024	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for NCC Generation Switchyard to Nellore Pooling Station and associated bays under Transmission System for Connectivity for NCC Power Projects in Southern Region.
23.	393/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Special Energy Meters in Southern Region.
24.	399/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Hassan-Mysore 400 kV D/C transmission line and extension of 400/220 kV Hassan & Mysore Sub-station under System Strengthening-IX in Southern Region.
25.	394/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Spare Converter Transformer for Vizag back to back HVDC terminal in Southern Region.
26.	401/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for installation of 1X315 MVA 400/220kV Autotransformer (ICT-III) along

				with associated bays at 400/220 kV Vapi (POWERGRID) substation in Western Region.
	27.	400/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Installation of Reactors in Western Region.
	28.	397/TT/2024	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Thermal Powertech Corporation India Ltd. Switchyard to Nellore Pooling Station 400 kV D/C (quad) Line along with associated bay extensions at Nellore Pooling Station under Transmission System for connectivity of Thermal Powertech Corporation India Limited in the Southern Region.
	29.	I.A.No.88/2023 in Petition No. 313/TT/2020	PGCIL	Interlocutory application under Regulation 103-A and Regulation 114 of CERC (Conduct of Business) Regulations, 1999, seeking clarification/ correction in tariff order dated 31.1.2021 in Petition No. 313/TT/2020
6.11.2024 Wednesday At 10.30 AM Miscellaneous Petitions	1.	328/MP/2024	JPL	Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Rule 3 of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 and Article 13 of the Power Purchase Agreement dated 07.08.2008 (as subsequently amended from time to time) with Haryana Discoms and Power Purchase Agreement dated 20.01.2009 (as subsequently amended from time to time) with Tata Power Trading Company Limited seeking declaration of certain change in law events which mandate co-firing of biomass pellets and in-principle approval for grant of consequent relief for Jhajjar Power Limited 1,320 MW Power Project located in Haryana (<i>On admission</i>).
	2.	177/MP/2024 alongwith I.A.No.43/2024	TWEPL	Petition under Sections 79 (1)(c) and 79(1)(f) of the Electricity Act, 2003, in relation to discrepancies caused by Respondent SLDC in computing the Deviation and Settlement Mechanism (DSM) charges, by adopting methods / procedure which are in contravention of Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2022, and Respondent's failure to rectify the same (Interlocutory application for interim reliefs) (<i>On admission</i>).
	3.	98/MP/2024	AWEK6L	Petition under Section 79 of the Electricity Act, 2003 read with Article 9.2 of the Power Purchase Agreements dated 17.07.2018 for the development of 75 MW ISTS connected wind project between Adani Wind Energy Kutchh Six Limited [Formerly known as Adani Renewable Energy (GJ) Limited] and Maharashtra State Electricity Distribution Company Limited seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law event (<i>On admission</i>).
	4.	203/MP/2024	JITPL	Petition under Section 79(1)(b) and (f) of the Electricity Act 2003 seeking directions to Gujarat Urja Vikas Nigam Ltd. to make payment of certain amounts unilaterally deducted/ withheld from the Monthly Invoices and Debit Note/ Supplementary Invoices raised by JITPL (<i>On admission</i>).

5.	217/MP/2024	PNMTL	Petition under Section 63 and Sections 79 (1) (c) and (d) of the Electricity Act, 2003 read with Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for allowing cost overrun and the approval of increase in tariff adopted for Nagapattinam-Salem- Madhugiri Transmission System on account of Force Majeure and Change in Law events in terms of the liberty granted vide Order dated 11.03.2023 passed by this Hon'ble Commission in Petition No. 333/MP/2019(On admission).
6.	221/MP/2024	DVC	Petition under Section 79(1)(a) of the Electricity Act, 2003 read with Regulation 72 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for seeking in principle approval of additional capital expenditure for Implementation of Enterprise Resource Planning (ERP) Solution of SAP ERP Project in DVC(On admission).
7.	227/MP/2024	NTPC	Petition under Section 79 (1)(a) of the Electricity act, 2003 read with the applicable provisions of the CERC (Terms & Conditions of tariff) Regulations, 2024(On admission)..
8.	232/MP/2024	TWEPL	Petition under Sections 66 and 79 of the Electricity Act, 2003, read with Regulations 4, 10 and 18 of the Central Electricity Regulatory Commission (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022(On admission).
9.	239/MP/2024	AEL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for recovery of outstanding dues including Late Payment Surcharge, towards power supplied on Short Term basis(On admission).
10.	241/MP/2024	BREPL	Petition under Section 79(1)(f) of the Electricity Act seeking return of Payment of Order Instrument given under the Power Purchase Agreement dated 05/04/2019 entered into between the Petitioner and the Respondent No. 1 for supply of power from its Wind Power Project (On admission).
11.	346/AT/2024	SECI	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 450 MW Solar PV Power Projects (Tranche XVI) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines dated 28.07.2023 issued by the Ministry of Power, Government of India
12.	387/AT/2024	SECI	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 900 MW Solar PV Power Projects (Tranche XI) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines of the Government of India
13.	366/AT/2024	NHPC	Petition for adoption of Tariff for the ISTS Grid connected Solar Photo Voltaic projects of 3000 MW selected through Competitive Bidding Process
14.	405/TD/2024	ERO Power	Application under Section 14 and Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related

				matters), Regulations, 2020 for grant of an inter-state Category-IV trading license.
15.	406/TD/2024	EEM IPL		Application under Section 14 and Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters), Regulations, 2020 for grant of an inter-state trading license.
16.	80/MP/2024	KSKMPL		Petition under Section 79(1)(b), 79(1)(f) and other applicable provisions of the Electricity Act, 2003 for adjudication of claims towards cost of Fly Ash Transportation, and Carrying Cost for the Change in Law claims allowed in favour of the Petitioner and claim for Evacuation Facility Charges in terms of the provisions of Power Purchase Agreement dated 26.02.2014 as amended on 23.01.2018; Power Purchase Agreement dated 27.11.2013 and Power Purchase Agreement dated 31.07.2012 as amended from time to time.
17.	143/MP/2024	NTPC		Petition under Section 79 of the Electricity Act, 2003 read with Regulations 57 & 58 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023.
18.	319/MP/2023	NGEL		Petition under Section 79 (1)(a), (c) & (f) of the Electricity Act, 2003 read with Regulation 13(8) of the CERC (Sharing of inter- State Transmission Charges and Losses) Regulations, 2020 and Regulation 11 of the CERC (Deviation Settlement Mechanism and related matters) Regulations, 2022.
19.	125/MP/2024	NDMC		Petition under Sections 79(1)(f) of the Electricity Act, 2003 read with Regulation 17 of CERC (Terms and Conditions of Tariff), Regulations, 2019--Interlocutory Application seeking interim order staying the demand raised by the Respondent NTPC vide invoice dated 22.12.2023 and restrain the Respondent from raising invoices on the Petitioner/ Applicant in rests of Dadri-I Plant for the period from 1.12.2020 onwards (Received by remand).
20.	275/MP/2024 alongwith I.A.No.64/2024	JGEPL		Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003, filed pursuant to the liberty granted by this Commission vide order dated 2.8.2024 in Petition No. 193/AT/2024, seeking declaration that (i) Petitioner's bid dated 17.9.2023 stands expired on 30.6.2024 and Petitioner is not required to execute PPA with Respondent No. 1 and (ii) directions to Respondent No. 2 for return of the Bank Guarantee deposited by Petitioner towards Earnest Money Deposit(Interlocutory applications seeking interim directions).
21.	196/MP/2024	SUPL		Petition under Section 79 of the Electricity Act, 2003 and Regulations 1.5(iv), 5.2(u) and 6.5(11) of the CERC (Indian Electricity Grid Code) Regulations, 2010 read with Regulations 49(1)(f)(iii), 49(3)(a)(A)(ii)(III), 49(3)(a)(A)(iii)(II) and 56(k) of the CERC (Indian Electricity Grid Code) Regulations, 2023 and Rule 3 of the Electricity (Promotion of Generation of Electricity from Must-Run Power Plant) Rules, 2021 seeking directions to State Load Dispatch Centre to implement the Must Run status accorded to the Petitioner's Solar Power Project in letter and spirit and to compensate the

				Petitioner for generation loss for unlawful and arbitrary curtailment of generation from Petitioner's Solar Project.
	22.	216/MP/2024 alongwith I.A. No.66/2024	RSVPL	Petition under Section 79 of the Electricity Act, 2003 challenging the levy of Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to the CERC (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 (Interlocutory application for urgent listing and interim reliefs).
	23.	271/MP/2024	AXPPL	Petition under Section 79(1) (c) and 79 (1) (f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023. To quash the impugned Invoice dated 22.3.2024 for the Month of February 2024, impugned Invoice dated 22.3.2024 for the month of March, 2024 and impugned Invoice dated 2.4.2024 issued for the month of April, 2024 by CTUIL.
	24.	333/MP/2024 alongwith I.a.No.82/2024	AEPL	Petition under Sections 79(1)(c) & (f) of Electricity Act, 2003 seeking quashing/setting aside of the letters dated 15.07.2024 issued by the Respondent whereby Petitioner's in-principle connectivity with respect to 50 MW & 150 MW capacity has been cancelled on the purported ground that the Petitioner has not furnished the requisite CONN-BG2 within the prescribed timelines (Interlocutory application for interim reliefs).
	25.	699/MP/2020	PTCIL	Petition under Section 79 (1) (c) & (f) of the Electricity Act, 2003, read with Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium-Term Open Access in Inter-State Transmission and related matters) Regulations, 2009, seeking directions in respect of an alleged LTOA of 144 MW granted to PTC India Limited in respect of free Power share of Government of Sikkim from 1200MW Teesta-III Hydroelectric Project in terms thereof (Re-hearing)
8.11.2024 Friday At 10.30 AM Miscellaneous/ Generation/ Transmission Tariff Petitions	1.	242/MP/2024	ASEBOPL	Petition under Sections 79 of the Electricity Act, 2003 seeking for quashing of the 3 Bills/ Invoices dated (i) 22.03.2024; (ii) 22.03.2024 and (iii) 02.04.2024 issued by the Central Transmission Utility of India Limited (CTUIL), cumulatively of Rs. 2,62,71,559/- and for a declaration that the Petitioner has no liability towards payment of transmission charges corresponding to its Long-Term Open Access/ General Network Access Quantum of 600 MW (On admission).
	2.	244/MP/2024	DBPL	Petition under Section 142 read with Section 146 of the Electricity Act 2003, seeking execution/compliance of the order dated 30.12.2023, in Petition No. 26/MP/2023, by the Respondent No. 1/ PTC India Limited (On admission).
	3.	303/MP/2024	UKTL	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with the statutory framework and Articles 11 and 12 of the Transmission Service Agreement dated 28.02.2019 executed between Udupi Kasargode Transmission Limited and its Long-Term Transmission Customers inter alia seeking in-

			principle approval/declaration recognizing the Change in Law and Force Majeure events that impacted the implementation of the Project and the Petitioner's right to consequential relief (<i>On admission</i>).
4.	421/MP/2024	TPSL	Petition under Section 79 (1) (k) of the Electricity Act 2003 read with Regulation 57 and 58 of the Indian Electricity Grid Code 2023 read with Regulation 67 and 68 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking relaxation of Regulation 19 (2) (b) amended by way of Central Electricity Regulatory Commission (Indian Electricity Grid Code) (First Amendment) Regulations, 2024(<i>On admission</i>)
5.	434/MP/2024 alongwith I.A.No.92/2024	GETCO	Petition under Section 79 (1) (c) of the Electricity Act 2003, read with Regulations 41 and 42 of the CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 and the relevant Provisions of the Conduct of Business Regulations, 2023(Interlocutory application for urgent listing) (<i>On admission</i>).
6.	361/MP/2024	Fathegarh-IV	Petition under Sections 17(3) and 17(4) of the Electricity Act, 2003 read with Articles 15.2.2, 15.2.3 and 15.3.2 of the Transmission Service Agreement dated 02.08.2023 seeking approval for creation of security interest over the assets of the Petitioner in favour of Axis Trustee Services Limited, the Security Trustee for the Lender.
7.	283/AT/2024	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 1200 MW Inter-State Transmission System (ISTS) Solar PV Power Projects with 600 MW/1200 MWh Energy Storage Systems (ESS) and selected through competitive bidding process (SECI-ISTS-XV) as per the guidelines of the Government of India
8.	233/TL/2024	KIVPTL	Application under Sections 14 and 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Transmission Licence to Khavda IV – E2 Power Transmission Limited.
9.	160/MP/2015	NTPC	Petition for determination from Renewable Energy Sources Regulations for applicability of generic tariff for 50 MW Rajgarh Solar PV Station of NTPC Limited (Received by Remand from APTEL).
10.	436/GT/2020	NTPC	Petition for approval of tariff of Talcher Super Thermal Power Station Stage-I (1000 MW) for the period from 1.4.2019 to 31.3.2024 (Re- hearing).
11.	281/GT/2020	NTPC	Petition for determination of tariff of Tanda STPS, Stage-II (1320 MW) for the period from anticipated COD of Unit-I (i.e. 1.11.2019) to 31.3.2024(Re- hearing).
12.	409/GT/2020	NTPC	Petition for approval of tariff of Bongaigaon Thermal Power Station (3x250 MW) for the period from 1.4.2019 to 31.3.2024(Re- hearing).
13.	181/GT/2019	NTPC	Petition for approval of tariff of Gadarwara Super Thermal Power Station (2 x 800 MW) for the period from anticipated date of Commercial Operation of the Unit-I (i.e. 30.4.2019) to 31.3.2024 (Re- hearing).

	14.	I.A.No.88/2023 in Petition No. 313/TT/2020	PGCIL	Interlocutory application under Regulation 103-A and Regulation 114 of CERC (Conduct of Business) Regulations, 1999, seeking clarification/ correction in tariff order dated 31.1.2021 in Petition No. 313/TT/2020
	15.	353/TT/2023	KPTCL	Petition for claiming of Yearly Transmission Charges for 9 Nos. of 220kV lines for FY 21, owned by KPTCL certified as carrying Inter-state Power by SRPC.
	16.	309/TT/2023 alongwith I.A.No.87/2023	WBSETCL	Petition for determination of tariff of the deemed inter-State Transmission Lines owned by West Bengal State Electricity Transmission Company Limited with the transmission system operated by Central Transmission Utility of India limited in terms of Commission's order dated 5.9.2018 in petition no. 07/suo-motu/2017 for inclusion in PoC Transmission Charges for the period FY-2014-15 to FY- 2018-19(Interlocutory application for issuance of appropriate directions to the Respondent for refund of amount withheld from disbursement to the Petitioner).
	17.	324/TT/2023	WBSETCL	Petition for determination of transmission tariff of the Deemed Inter-State Transmission Lines owned by West Bengal State Electricity Transmission Company Limited with the Transmission System Operated by Central Transmission Utility of India Limited for Inclusion in PoC Transmission Charges for the period Fy 2019-20 to Fy 2023-24.
	18.	85/TT/2024	PGCIL	Petition for determination of transmission tariff from Anticipated DOCO to 31-03-2024 for 03 Nos of Assets under Augmentation of Transformation Capacity in Southern Region.
	19.	90/TT/2024	PGCIL	Petition for determination of transmission tariff from DOCO to 31-03-2024 for Transmission Asset: 1x500MVA, 400/220kV ICT (3rd) at 400/220kV Sohawal (PG) Substation under 1x500MVA, 400/220kV ICT Augmentation (3rd) at Sohawal (PG) under System Strengthening.
	20.	95/TT/2024	PGCIL	Petition for determination of transmission tariff from DOCO to 31.03.2024 for combined assets under Reliable Communication Scheme under Central Sector for Western Region.
	21.	96/TT/2024	PGCIL	Petition for determination of transmission tariff from DOCO to 31-03-2024 for Asset-1: Phase -I Unified Real Time Dynamic State Measurement (URTDMS) For NLDC, Backup NLDC and NTAMC System-Phase -I Unified Real Time Dynamic State Measurement (URTDMS) for NLDC, Backup NLDC And NTAMC System-Phasor Data Concentrator (PDC) At NLDC, Backup NLDC And NTAMC System and Asset-2: URTDMS System (Control Center equipment, PMUs and associated equipment integrated and commissioned at ERLDC (07 PMUs) under Phase-I- Unified Real Time Dynamic State Measurement (URTDMS)
	22.	327/TT/2023	PGCIL	Petition for determination of transmission tariff from proposed DOCO to 31-3-2024 for Asset-I: 2 Nos. 400kV GIS line bays at Koteshwar S/s under Line bays associated with Northern region System Strengthening Scheme-XXXVI.
8.11.2024 Friday At 2.30 P.M	23.	107/MP/2023	GUVNL	Petition under Sections 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication of disputes and for directions to supply electricity under the contracted capacity

Miscellaneous Petitions				of 1805 MW under the Power Purchase Agreement dated 22.4.2007 between Tata Power and GUVNL; compensation/damages for short-supply/non-supply; and for consequential reliefs including refund.
	24.	85/MP/2022 along with I.A.No.24/2022 &37/2023	PSPCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions regarding the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application for urgent listing and seeking interim reliefs).
	25.	123/MP/2022 alongwith I.A.No.38/2023	HPPC	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application for interim reliefs).
	26.	246/MP/2022 along with I.A Nos.8/2023	MSEDCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions with regards to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application seeking to place on record additional documents).
	27.	56/MP/2023	MSEDCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 seeking specific performance of the power purchase agreement dated 22.4.2007 with Coastal Gujarat Power Limited.
	28.	185/MP/2023	RUVNL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Tata Power Company Limited.
	29.	205/MP/2023	TPCL	Petition under Section 79 of the Electricity Act, 2003 ("Act"), along with Regulation 111-113 of the CERC Conduct of Business Regulations 1999 inter alia seeking appropriate directions against Gujarat Urja Vikas Nigam Limited ("GUVNL") and Ajmer Vidyut Vitaran Nigam Limited, Jaipur Vidyut Vitaran Limited & Jodhpur Vidyut Vitaran Limited ("Rajasthan Discoms/RUVNL") towards the wrongful and unsustainable demand.
	30.	117/MP/2023 alongwith I.A.No.79/2023	GUVNL	Petition under Sections 79(1)(b) and (f) read with Sections 11, 29, 142, 146 and other applicable provisions of the Electricity Act, 2003 for adjudication on matters relating to the obligations of the Tata Power Company Limited (Generator) to supply electricity to the Petitioner in terms of the directions issued by the Ministry of Power, Government of India under Section 11 of the Electricity Act, 2003 dated 20.2.2023 read with the Power Purchase Agreement dated 22.4.2007(Interlocutory application to bring on record subsequent facts on record and seeking additional reliefs).
	31.	92/MP/2023 alongwith I.A.No.24/2023	TPCL	Petition under Section 142 of the Electricity Act seeking to initiate appropriate action against Gujrat Urja Vikas Nigam Limited inter alia against its deliberate non-compliance of directions as issued by this Commission vide its Order dated 3.1.2023 in Petition No. 128/MP/2022 (Interlocutory application for interim reliefs).

12.11.2024 Tuesday At 10.30 A.M Miscellaneous Petitions	1.	245/MP/2021 alongwith I.A.No.41/2024	NTPC	Petition for approval of input price of coal supplied from Dulanga mine for the period from 1.10.2020 to 31.3.2024(Interlocutory Application to bring on record subsequent facts and amend the Petition).
	2.	296/MP/2024 alongwith I.A.No.72/2024	ASHL	Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 against the wrongful and untenable demand of the one-time GNA charges raised by Central Transmission Utility of India Limited (CTUIL) by the email and letter dated 25.06.2024 and 20.08.2024, respectively and seeking quashing of the same on account of being not in accordance with the applicable laws and Regulations (Interlocutory application of interim directions).
	3.	297/MP/2024 alongwith I.a.No.73/2024	ASHL	Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 against the wrongful and untenable demand of the one-time GNA charges raised by Central Transmission Utility of India Limited (CTUIL) by the email and letter dated 07.05.2024 and 20.08.2024, respectively and seeking quashing of the same on account of being not in accordance with the applicable laws and Regulations (Interlocutory application of interim directions).
	4.	243/MP/2024 alongwith I.A.No.58/2024	AGEMPL	Petition under Section 79 of the Electricity Act, 2003, seeking for quashing/ setting-aside of the bill/ invoice dated 12.03.2024 issued by the Central Transmission Utility of India Limited (CTUIL) for alleged relinquishment compensation upon the Petitioner i.e., Adani Wind Energy Kutchh One Limited, amongst other reliefs (Interlocutory application of interim directions) .
	5.	349/MP/2024 alongwith I.a.Nos.84 &85/2024	KSKMPCL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003, for adjudication of disputes pertaining to the Scheduled Delivery Date (SDD) and illegal recovery of Liquidated Damages by the Respondent from the Petitioner under the Power Purchase Agreement dated 27.11.2013(Interlocutory application for urgent listing and interim reliefs)
	6.	309/MP/2024	LAPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking quashing of the invoice dated 12.03.2024, raised by the Respondents on the Petitioner towards relinquishment charges pursuant to the order dated 08.03.2019 passed by this Commission in Petitio
	7.	325/MP/2024 alongwith I.A.No.78/2024	KRTL	Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 along with Regulation 111 of Central Electricity Regulatory Commission (Conduct of Business) Regulation 1999 seeking appropriate reliefs with regard to extension of scheduled commissioning date and stay off any coercive measures (Interlocutory application for interim reliefs).
	8.	306/MP/2023	Green Koap	Petition under Section 79 of the Electricity Act, 2003 seeking for in-principle approval qua occurrence of Change in Law events in terms of Article 12 of the Power Purchase Agreements executed by the Petitioner with Solar Energy

			Corporation of India Limited (SECI), amongst other reliefs
9.	311/AT/2024	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 1200 MW Wind Solar Hybrid Power Projects with assured Peak Power Supply (Tranche - VI) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines of the Government of India
10.	312/AT/2024	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 630 MW Firm and Dispatchable Power from ISTS- connected Renewable Energy Power Projects (SECI-FDRE-IV) and selected through competitive bidding process as per the guidelines dated 09.06.2023 issued by the Ministry of Power, Government of India.
11.	281/TD/2024	RECPDCL	Application for grant of inter-state trading license in Category-I
12.	342/AT/2024	BIIBIITL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Bhadla-III & Bikaner-III Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
13.	343/TL/2024	BIIBIITL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Bhadla-III & Bikaner-III Transmission Limited
14.	345/AT/2024	TRPTL	Petition under Section 63 readwith Section 79 of Electricity Act, 2003 seeking adoption of Transmission Charges payable by Central Transmission Utility of India Ltd./ Respondent No. 1 for implementation of the Transmission Scheme for Integration of Tumkur II REZ in Karnataka by the Petitioner.
15.	347/TL/2024	TRTPL	Application under Section 14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 seeking Transmission License for Tumkur II REZ Power Transmission Lt
16.	353/AT/2024	BIIIPTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Bhadla-III Power Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
17.	352/TL/2024	BIIIPTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Bhadla-III Power Transmission Limited
18.	314/AT/2024	R-IV EPTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Rajasthan IV E Power Transmission Limited (a 100% wholly owned

				subsidiary of Power Grid Corporation of India Limited)
	19.	323/AT/2024	BMTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Beawar - Mandasaur Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
	20.	315/AT/2024	Rajasthan IVA	Petition under Section 63 of Electricity Act, 2003 seeking adoption of Transmission Charges with respect to the transmission system being established by Rajasthan IV A Power Transmission Limited (100% wholly owned subsidiary of Apraava Energy Private Limited)
	21.	318/AT/2024	R-IVCPTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Rajasthan IV C Power Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
	22.	319/AT/2024	NERGSL	Petition under Section 63 of the Electricity Act, 2003 seeking adoption of Transmission Tariff discovered pursuant to tariff based competitive bidding with respect to development and operation of "Transmission Scheme for North Eastern Region Generation Scheme-I (NERGS-I)"
	23.	322/TL/2024	NERGSL	Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 r/w Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking grant of Transmission License to NERGS-I Power Transmission Limited.
	24.	7/RP/2024	GMRETL	Petition under Section 94 of the Electricity Act, 2003 read with Section 114 of the Code of Civil Procedure and Regulation 52 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking review of order dated 18.1.2024 passed in Petition No.114/MP/2019.
14.11.2024 Thursday At 10.30 A.M. Misc./Generation/ Transmission tariff Petitions	1.	442/MP/2024	MSEPL	Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking quashing of the demand of the one-time GNA charges raised by Central Transmission Utility of India Limited (CTUIL) by way of its letter and email dated 7.6.2024 and 16.7.2024, respectively, on account of the same being not in accordance with the applicable laws and regulations, and consequential refund of Rs. 3,00,00,000/- (Rupees Three Crores Only) paid by the Petitioner (<i>On admission</i>).
	2.	443/MP/2024	PGCIL	Petition under Regulation-102 "Power to Relax" and under Regulation-103 "Power to Remove Difficulty" of the CERC (Terms & Conditions of Tariff), Regulations, 2024, read with Regulation 65 and 69 of CERC (Conduct of Business) Regulations, 2023 for relaxation of CERC (Terms and Conditions of Tariff) Regulations, 2024 (<i>On admission</i>).

	3.	227/MP/2023	DVC	Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems in MTPS U#7&8 (1000 MW) of Damodar Valley Corporation (DVC) in compliance of Revised Emission Standards (Re-hearing).
	4.	346/MP/2020 alongwith I.a.No.24/2024	DVC	Petition under Section 79(1)(f) of the Electricity Act 2003 for adjudication of disputes between the Petitioner and the Respondent and for directions (Interlocutory application for directions) (Re-hearing).
	5.	377/MP/2023	SPPL	Petition under Section 79(1)(b) & 79(1)(f) of the Electricity Act, 2003 (hereinafter referred to as "Electricity Act") seeking carrying cost / interest / discounting factor on the additional capital expenditure incurred by the Petitioner due to introduction of the Central Goods and Services Act, 2017, the Integrated Goods and Services Tax Act, 2017 & State Goods and Services Act, 2017, pursuant to the Orders dated 23.8.2022 & 25.11.2022 in Petition No. 52/MP/2019 and Order dated 20.8.2021 in Petition No. 536/MP/2020.
	6.	357/MP/2023	KSEBL	Petition under Section 79 (1)(a) and 79(1)(f) of the Electricity Act, 2003 along with CERC (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulation 2020 as amended in the matter of fixation of final tariff for the 92 MW floating solar Photo Voltaic Plant at Rajiv Gandhi Combined Cycle Power Project (RGCCP), Kayamkulam, Kerala.
	7.	129/MP/2024	EID Parry	Petition under sections 79, 142, 146 and 149 of the Electricity Act, 2003 read with Regulation 111, 112 and 119 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking enforcement/ execution/ implementation of the Judgement dated 30.10.2023 in Petition No. 230/MP of 2022.
	8.	105/MP/2024	SJVNL	Petition under section 79 (1) (k) read with Section 63 of the Electricity Act, 2003 along with Regulation 67 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking directions with respect to the Bid Evaluation and Selection of Bidders in terms of the Request for Selection Documents issued by SJVN Limited for selection of RE Power Developers for Supply of 1500 MW Firm and Dispatchable Power from ISTS-Connected Renewable Energy (RE) Power Projects with Energy Storage Systems in India under Tariff-based Competitive Bidding, on Build-Own Operate (BOO) basis With Greenshoe Option of Additional capacity up to 1500 MW.
	9.	31/MP/2024	TPDDL	Petition under Section 79(1)(f) and 79(1)(b) of the Electricity Act, 2003 in connection with the disputes arisen between the Petitioner and Respondent vide Respondents letter dated 27.09.2023 regarding applicable rebate under Regulation 58 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019.
	10.	77/MP/2024	RSPPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access)

				Regulations, 2022 seeking exercise of this Commission's Power to Relax and Power to Remove Difficulty and allow utilisation of Petitioners existing Connectivity dated 10.09.2021 for another project to be connected to the same substation.
	11.	2/GT/2024	NTPC	Petition for approval of tariff of Nabinagar Super Thermal Power Station Stage-I (3x660 MW) for the period 2019-24.
	12.	90/GT/2023	SPGL	Petition for approving and allowing the completed capital cost incurred by the Petitioner.
	13.	66/GT/2024	NTPC	Petition for determination of project specific levelized tariff for 92 MW floating solar Photo Voltaic Plants in two phases (first phase 22 MW and second phase 70 MW) at Rajiv Gandhi Combined Cycle Power Project (RGCCP), Kayamkulam, Kerala.
18.11.2024 Monday At 10.30 A.M. Miscellaneous Petitions	1.	123/MP/2024	NVVN	Petition seeking exercise of Power to Remove Difficulty under Regulation 42 of the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 and under Section 178 (2) and 79 (1) (h) & (g) of the Electricity Act to remove difficulties AND amend certain provisions of the of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022.
	2.	151/MP/2024	APL	Petition under Section 142 of the Electricity Act, 2003 and Regulation 70(2) of CERC (Conduct of Business) Regulations, 2023 r/w Sections 42, 47 and Order XXI Rule 10 of Code of Civil Procedure Code, 1908 and r/w Regulation 65 of CERC (Conduct of Business) Regulations, 2023 and Section 151 of Code of Civil Procedure Code, 1908 seeking execution/ enforcement/ compliance of this Ld. Commission's earlier Orders (in Petition Nos. 160/GT/2012, 7/GT/2016 & 251/GT/2017) (On admission).
	3.	249/MP/2022	LKPL	Petitioner for Capacity Charges of Rs.76.18 Crores as per the provisions of Power Purchase Agreement dated 31.3.1997
	4.	250/MP/2022	LKPL	Petitioner for reimbursement of Finance and Procurement Costs as per Article 3.3 of Power Purchase Agreement dated 31-3-1997
	5.	251/MP/2022	LKPL	Petitioner for reimbursement of Bank Guarantee Commission being part of Finance and Procurement Costs as claimed vide Supplementary Bills bearing No. 003 dated 21.03.2011, 004 dated 27.03.2012, 005 dated 01.03.2013, 006 dated 14.03.2014 and 007 dated 11.03.2015 and consequently direct the respondents 1 to 3 .to reimburse an amount of Rs.30,07,901/- being their share of bill amount;
	6.	252/MP/2022	LKPL	Petition for direction to the Respondents to pay an amount of Rs. 9,11,91,478/- towards reimbursement of the Minimum Fuel Off-take Charges (imbalance charges, cost of Ship or Pay Quantity and cost of deficiency quantity of gas) as claimed by the Petitioner which are part of monthly tariff bills.
	7.	67/MP/2024	MPL	Petition under Section 79(1)(f) read with relevant provisions of the Electricity Act, 2003 ("the Act") and Regulation 119 of the Central Electricity Regulatory Commission (Conduct of Business)

			Regulations, 1999 (“COB Regulations, 1999”) seeking compliance of the Order dated 12.1.2023 in Petition No. 221/MP/2021.
8.	333/MP/2024 along with IA No. 82/2024	AEPL	Petition under Sections 79(1)(c) & (f) of Electricity Act, 2003 seeking quashing/setting aside of the letters dated 15.07.2024 issued by the Respondent whereby Petitioner’s in-principle connectivity with respect to 50 MW & 150 MW capacity has been cancelled on the purported ground that the Petitioner has not furnished the requisite CONN-BG2 within the prescribed timelines.
9.	320/TL/2024	SIRTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to Transmission License to Sirahi Transmission Limited
10.	134/TT/2023	UPPTCL	Petition for truing up transmission tariff for 2014-19 Tariff Block and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations’ 2019 for determination of Transmission Tariff for 2019-24 Tariff Block for in respect of Uttar Pradesh Power Transmission Corporation Limited (UPPTCL) owned Transmission Lines/System conveying electricity to other States.
11.	250/TT/2024	DVC	Petition for approval of Tariff for New T&D Element namely - 1) Burdwan GIS 2) 220 kV Parulia-Burdwan Transmission Line 3) 220 kV Bay at Parulia SS, and 4) Power Transformer (4th) at Durgapur SS in respect of Damodar Valley Corporation for the tariff period 2019 - 24
12.	159/TT/2024	PGCIL	Petition for determination of transmission tariff from DOCO to 31.03.2024 under Establishment of Fibre Optic Communication System in Western Region under Master Communication Plan (Additional Requirement).
13.	182/TT/2024	PGCIL	Petition for determination of transmission tariff from Proposed DOCO to 31-03-2024 for Transmission Assets: Asset-1: - 4 nos. of 220kV line bays at Khatkar (Jind) substation for LILO of both circuit of 220kV Jind HVPNL to PTPS D/C line at 400kV PGCIL Khatkar (Jind) substation and Asset-2:- 2 nos. of 220kV line bays at Naggal (Panchkula) Sub-station for 220kV D/C line from 400kV PGCIL (Panchkula) to proposed 220kV substation Sadhaura under 220kV Bays at 400kV Substation PG Khatkar (Jind) & Naggal (Panchkula) Substation.
14.	184/TT/2024	PGCIL	Petition for determination of transmission tariff from DOCO to 31-03-2024 for Transmission Asset:-1: 1x500MVA, 400/220kV ICT along with associated bays at Kurukshetra (PG) Sub-station and Asset:-2: 1x500MVA, 400/220kV ICT along with 400kV & 220kV Bays at Patiala (PG) Substation under Augmentation of Transformation Capacity at 400/220kV Kurukshetra (PG) & Patiala (PG) Substation.
15.	208/TT/2024	PGCIL	Petition for determination of transmission tariff from Proposed DOCO to 31-03-2024 for Asset-1: 1 no. 400kV Bay at 765/400kV Kurnool (New) Sub-station under implementation of 1 no. 400kV Bay at 765/400kV Kurnool (New) Substation in Southern Region.

	16.	149/TT/2024	PGCIL	Petition for determination of transmission tariff from DOCO to 31.03.2024 for 2 nos. of 400kV line bays at Padghe (PG) GIS for termination of Padghe (PG) Kharghar 400 kV D/c (quad) line under Western Region System Strengthening Scheme XIX
	17.	185/TT/2024	PGCIL	Petition for determination of transmission tariff from Actual DOCO to 31-03-2024 for Asset-1: 765kV Spare (1-ph) Reactor unit at 765kV Chilakaluripeta Substation and Asset-2: Scheme to bypass NGR to use Switchable line reactor as Bus reactor at 765kV Chilakaluripeta Substation in Southern Region.
<p>22.11.2024 Friday At 10.30 A.M. Miscellaneous Petitions</p> <p>Through online Video Conferencing</p>	1.	469/MP/2024	GUVNL	Petition under Sections 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes in relation to the claims of Adani Power Limited for Part Load Compensation purportedly under the IEGC for FY 2021-22, 2022-23, 2023-24 & 2024-25 and other reliefs (<i>On admission</i>)
	2.	245/MP/2024	ASEJ6PL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 & 42 of CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 as amended from time to time, seeking a refund of the Rs. 6 Crores paid by the Petitioner having been wrongfully collected by Central Transmission Utility of India Ltd. towards surrender of Stage-II Connectivity at Bhadla II Pooling Station (<i>On admission</i>).
	3.	247/MP/2024	GVK	Petition to adjudicate on the disputes which have arisen between the Petitioner and the Respondents in regard to the claims of the Petitioner as set out in the petition; b. Declare that the Respondents 1 to 4 are liable to compensate the Petitioner for the capacity charges, Gas Transmission Charges, Imbalance Charges and Refund the Capacity Charges including disincentives as set out in the petition for the period from 1.10.2006 till 1.10.2012 (<i>On admission</i>)
	4.	248/MP/2024	OSEL	Petition under Section 79(1)(b) along with Section 79(1)(f) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2014 (DSM Regulations) along with its amendments seeking directions against the Respondent No. 1 to pay the DSM bill dated 12.02.2024 raised by Vedanjay Power Pvt. Ltd. for an amount of Rs. 3,42,23,606/- along-with Late Payment Charges. (<i>On admission</i>)
	5.	252/MP/2024	APL	Petition for seeking, inter-alia, implementation of the said Regulation 6.3B and Order dated 05.05.2017 and directions to the Respondent No. 1 for making payment for Degradation of Heat Rate, Auxiliary Power Consumption compensation and Secondary Fuel Oil consumption on account of Part Load Operation and Multiple Start/Stop of Unit nos. 1 to 4 (330x4 MW) & Unit nos. 5 to 6 (660x2 MW) of Adani Power Limited out of total capacity of its Mundra Power Plant 4620 MW (i.e., Unit nos. 1 to 4 (330x4 MW) & Unit nos. 5 to 9 (660x5 MW)), located in Mundra, Kutch, Gujarat (<i>On admission</i>).
	6.	253/MP/2024	JITPL	Petition under Section 79 of the Electricity Act, 2003 read with Clause 7 of the Letter of Intent dated 14.01.2016 issued by Brihan Mumbai Electric Supply and Transport Undertaking

			(BEST) to Tata Power Trading Company Ltd. seeking directions of payment of late payment surcharge on account of delay by BEST in honoring the invoice(s) raised by Petitioner towards claiming additional expenditure incurred by it on account of increase in Clean Energy Cess (CEC) and interest thereupon <i>(On admission)</i> .
7.	254/MP/2024	TRNEPL	Petition under section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with the provisions of the Power Purchase Agreement dated 25.07.2013, seeking recovery of unilateral and wrongful deductions contrary to the terms of the PTC-PPA/Procuree(s) PPA as well as order dated 14.05.2019 passed in Petition No. 77/MP/2018 <i>(On admission)</i>
8.	257/MP/2024	CSPDCL	Petition for declaration of 'abolition of Safeguard Duty w.e.f. 30.07.2021' as a 'Change in Law' event and seeking compensation amounting to Rs. 85,28,38,326.10 (Rupees Eighty Five Crores Twenty Eight Lakhs Thirty Eight Thousand Three Hundred Twenty Six point 10 paise only) along with carrying cost on account of the benefit directly accrued upon Respondent No. 1 due to abolition of Safeguard Duty <i>(On admission)</i>
9.	295/MP/2024	SJVNL	Petition seeking recovery/adjustment of Transmission Deviation Charges paid by SJVN Limited with regard to Nathpa Jhakri Hydro Power Station (6 x 250 MW) and Rampur Hydro Power Station (6 X 68.67 MW) in terms of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 during the period of 01.11.2020 to 30.09.2023 while providing primary response to the Grid <i>(On admission)</i>
10.	404/AT/2024	SJVNL	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for Setting up of 1200 MW ISTS-connected Solar PV Power Projects (Solar-2) Anywhere in India under Tariff-Based Competitive Bidding.
11.	420/AT/2024	SJVNL	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for Setting up of 600 MW ISTS-connected Wind Power Projects (Wind-1) in India under Tariff-Based Competitive Bidding.
12.	402/AT/2024	NTPC	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff of 1000 MW Wind-Solar Hybrid Power Projects connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the Guidelines dated 21.08.2023 of the Ministry of Power, Government of India as amended from time to time.
13.	407/TD/2024	APTPL	Application under Section 14 & Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license & other related matters), Regulations, 2020 for grant of an inter-state trading license.
14.	436/TL/2024	VTL123	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other

				related matters) Regulations, 2024 for grant of separate RTM Transmission License to POWERGRID Vataman Transmission Limited.
	15.	437/TL/2024	BIITL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of separate RTM Transmission License to POWERGRID Bhadla III Transmission Limited.
	16.	141/MP/2016	CGPL	Petition under Section 79 of the Electricity Act, 2003 read with Articles 13 and 17 of the PPA dated 22.4.2007 seeking increase in tariff as a result of increase in capital cost of the Mundra UMPP due to Change in Law events during the Construction period (Received by Remand).
	17.	180/MP/2019	Indian Railway	Petition under Regulation 13 read with Regulation 7 and 8 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2014, and Regulations 7(10) and 7(11a) of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) (Fourth Amendment) Regulations, 2018, as inserted vide Amendment dated 20.11.2018, and read with Regulations 111 and 112 of the CERC (Conduct of Business) Regulations, 1999(Interlocutory application for amendments of the Petition and I.A. moved by KPTCL for the deletion of the name from the array of Respondent No.5)
	18.	152/MP/2024	HPSEBL	Petition under Section 79, 66, and other Applicable Provisions of The Electricity Act, 2003 Read with Central Electricity Regulatory Commission (Terms & Conditions For Recognition and Issuance of Renewable Energy Certificate For Renewable Energy Generation) Regulations, 2010 Seeking Direction For Issuance Of Renewable Energy Certificates for the period financial years 2019-20, 2020-21, and 2021-22.
	19.	20/MP/2024	DVC	Petition under Section 142 of the Electricity Act, 2003 read with Regulations 111, 113, and 119 of the Conduct of Business Regulations, 1999 for the execution of order dated 01.11.2019 read with order dated 27.01.2022 passed by this Hon'ble Commission and directions and initiation of appropriate action against the Respondent for non-compliance of the directions issued under order dated 1.11.2019 read with order dated 27.01.2022 in Petition No. 298/MP/2018.
26.11.2024 Tuesday At 10.30 A.M. Miscellaneous Petitions Through online Video Conferencing	1.	378/MP/2024	BYPL	Petition under Section 79(1)(b), (f) read with Section 61 and Section 63 of the Electricity Act, 2003, as well as the Central Electricity Regulatory Commission (Conduct of business) Regulations 1999 for downward revision and rationalization of tariff adopted by this commission in its order dated 28.2.2020 in Petition no. 187/AT/2019 (On admission)
	2.	379/MP/2024	BRPL	Petition under Section 79(1)(b), (f) read with Section 61 and Section 63 of the Electricity Act, 2003, as well as the Central Electricity Regulatory Commission (Conduct of business) Regulations 1999 for downward revision and rationalization of tariff adopted by this

			commission in its order dated 28.2.2020 in Petition no. 187/AT/2019(<i>On admission</i>).
3.	260/MP/2024	RTL	Petition under Section 79 including Section 79(1)(c), 79(1)(d), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, read with Articles 11 and 16 of the Transmission Service Agreement dated 02.12.2021 (TSA), seeking extension of Scheduled Date of Commercial Operation (SCOD) of the Transmission Project and compensation on account of occurrence of Force Majeure and Change in Scope and other consequential reliefs (<i>On admission</i>).
4.	262/MP/2024	WR-NRPTL	Petition under Sections 63 and 79 of the Electricity Act, 2003 for relief under Force Majeure, (Article 11) and Change in Law, (Article 12) of Transmission Service Agreement dated 27.04.2017, related to NEW WR-NR 765 kV Inter-Regional Corridor (<i>On admission</i>).
5.	264/MP/2024	NHPC	Petition for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2021-22 in respect of Chutak Power Station (<i>On admission</i>)
6.	265/MP/2024	DVC	Petition under section 62 and 79(1) (a) of the Electricity Act, 2003 read with Regulation 22 and Regulation 9 (4) of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 seeking condonation of delay of Twenty-Four (24) months in declaring commercial operation date of tubed coal mines limited and approval of input price of coal supplied from tubed open cast coal mine for the period from date of commercial operation i.e., 01.04.2024 to 31.03.2029 (<i>On admission</i>).
7.	266/MP/2024	NTPC	Petition under Regulation 9 (4) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 ("Tariff Regulations 2024) seeking approval of input price of coal supplied from Chatti-Bariatu Coal Mine to end use generating station i.e., Barh-II STPS for the period from Commercial Operation Date i.e., 01.04.2024 to 31.03.2029 (<i>On admission</i>).
8.	267/MP/2024	TPTL	Approval for establishment of Transmissions line (<i>On admission</i>)
9.	269/MP/2024	NEEPCO	Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 65, 66 and 68 Of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking Compensation for loss of Capacity charge on account of inadequate availability of fuel/gas in terms of Regulation 76 (power to relax) of the CERC (Terms and Condition of tariff) Regulations, 2019 in respect of the Tripura Gas Based Power Station (<i>On admission</i>).
10.	220/MP/2019	NHDC	Petition for Recovery of Shortfall in Energy Charges in comparison to fifty percent of the Annual Fixed Cost (AFC) for reasons beyond the control of generating station during the FY 2017-18 and 2018-19 in respect of Indira Sagar Power Station (Remand matter).
11.	267/MP/2019	NHDC	Petition for Recovery of Shortfall in Energy Charges in comparison to fifty percent of the Annual Fixed Cost (AFC) for reasons beyond the control of generating station during the FY 2017-

				18 and 2018-19 in respect of Omkareshwar Power Station (Remand matter).
	12.	155/MP/2022	IR	Petition for adjudication of disputes arising out of Agreement for Procurement of Power dated 13.4.2016 between Northern Railways for Uttar Pradesh and Jindal India Thermal Power Limited read with the Supplementary Agreement dated 8.11.2017.
	13.	194/MP/2022	JIPTL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 for adjudication of disputes arising out of Agreement for Procurement of Power dated 13.4.2016 between Northern Railways for Uttar Pradesh and Jindal India Thermal Power Limited read with the Supplementary Agreement dated 8.11.2017.
	14.	204/MP/2024	AMPEG	Petition under Section 79 of the Electricity Act, 2003 and the Power Purchase Agreement dated 12.04.2022 between AMP Energy Green Five Pvt. Ltd and Solar Energy Corporation of India Ltd. seeking compensation and relief on account of allowed change in law events being increase in Goods and Service Tax on Solar Modules and renewable energy equipment from 5% to 12% pursuant to the Ministry of Finance Notification No. 08/2021- Integrated Tax (Rate) and Notification No. 08/2021- Central Tax (Rate) dated 30.09.2021 and the Order dated 19.04.2021 passed by the Supreme Court in WP(C) No. 838 of 2019 pursuant to this Commission's Order dated 08.03.2023 in Petition No. 245/AT/2022.
<p>28.11.2024 Thursday At 10.30 A.M. Miscellaneous/ Review Petitions</p> <p>Through online Video Conferencing</p>	1.	91/MP/2024	ASHL	Petition under section 79 of the Electricity Act 2003 before this Commission for (i) an in-principle approval of certain events as events of Change in Law and (ii) an appropriate mechanism for appropriate adjustment/ compensation to offset financial/ commercial impact of change in law events in terms of Article 12 of the Power Purchase Agreements signed between the Petitioners and Solar Energy Corporation of India Limited along with carrying cost and interest on carrying cost.
	2.	434/MP/2024	GETCO	Petition under Section 79 (1) (c) of the Electricity Act 2003, read with Regulations 41 and 42 of the CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 and the relevant Provisions of the Conduct of Business Regulations, 2023.
	3.	406/TD/2024	EEMIPL	Application under Section 14 and Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters), Regulations, 2020 for grant of an inter-state trading licence.
	4.	340/TL/2024	KIVCPTL	Petition under Section 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of transmission licence to Khavda IV C Power Transmission Limited
	5.	341/AT/2024	KP IV CPTL	Petition under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the transmission system to be implemented by Khavda IV C Power Transmission Limited

6.	188/MP2019 alongwith I.A.No.66/2019	PTCIL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes arising out of and in relation to the Power Sale Agreement (PSA) dated 15.09.2006 between erstwhile Punjab State Electricity Board, i.e. the predecessor of Punjab State Power Corporation Ltd. (PSPCL) and PTC India Ltd. (PTC) for purchase of 340 MW of power from 1200 MW Teesta-III Hydro-electric Project of Teesta Urja Ltd. (TUL), pursuant to the Power Purchase Agreement (PPA) dated 28.07.2006 between PTC and TUL and the Bulk Power Transmission Agreement (BPTA) dated 04.06.2010 signed between Power Grid Corporation of India Ltd (PGCIL), PSPCL, other DISCOMs of Uttar Pradesh, Rajasthan & Haryana and PTC (Interlocutory application for interim directions).
7.	223/MP/2022	NLCIL	Petition seeking approval for Lignite input Price for the period 01.04.2019 to 31.03.2024 in respect of Pooled Neyveli Mines as per CERC (Terms and conditions of Tariff) Second Amendment Regulations 2021.
8.	9/RP/2015	NLCIL	Review under Section 94(f) read with Regulation 103(1) of the CERC (Conduct of Business) Regulations 1999 of Order dated 7.5.2015 in Petition No. 68/MP/2013
9.	111/MP/2024	RSPPL	Petition under Section 79 of the Electricity Act, 2003 challenging the Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to the CERC (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022
10.	112/MP/2024	RSOPL	Petition under Section 79 of the Electricity Act, 2003 challenging the Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to CERC (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022
11.	15/RP/2024	RSPPL	Petition for review of the Order dated 18.3.2024 in Petition No.111/MP/2024 (On admission) .
12.	16/RP/2024	RSOPL	Petition for review of the Order dated 18.3.2024 in Petition No. 112/MP/2024(On admission).
13.	29/RP/2024	CTUIL	Petition seeking review of order dated 20.1.2024 in Petition No.113/MP/2020(Interlocutory application for condonation of delay in filing the review Petition) (On admission).
14.	27/RP/2024	KTL	Petition seeking review of order dated 19.5.2024 in Petition No.377/MP/2022. (On admission)
15.	28/RP/2024 alongwith I.A.No.81/2024	WBSETCL	Petition seeking review of order dated 8.2.2023 in Petition No.255/TT/2021(Interlocutory application for condonation of delay in filing the review Petition) (On admission)
16.	30/RP/2024	PGCIL	Petition seeking review of order dated 30.5.2024 in Petition No.193/TT/2023. (On admission)
17.	9/RP/2024	KTL	Petition seeking review of order dated 31.12.2023 in Petition No.237/MP/2021.
18.	18/RP/2024	KPTCL	Petition seeking review of order dated 21.6.2023 in Petition No.10/TT/2019
19.	33/RP/2023	NTPC	Petition for review of order dated 26.7.2023 in Petition No. 402/GT/2019.
20.	10/RP/2024	NTPC	Petition for review of the Commission's order dated 11.1.2024 in Petition No.391/GT/2020 in the

				matter of revision of tariff for the period 2014-19 in respect of Farakka Super Thermal Power Station Stage-III (500 MW).
	21.	12/RP/2024	NTPC	Petition for review of the Commission's order dated 11.1.2024 in Petition No.391/GT/2020 in the matter of revision of tariff for the period 2014-19 in respect of Farakka Super Thermal Power Station Stage-III (500 MW).
	22.	20/RP/2023	GRIDCO	Petition for review of order dated 17.4.2023 in Petition No. 698/GT/2020.
	23.	29/RP/2023	NTPC	Petition for review of order dated 27.4.2023 in Petition No. 441/GT/2020.
	24.	17/RP/2024	RVPNL	Petition for review of the Order dated 14.3.2024 in Petition No. 161/TT/2021.
	25.	19/RP/2024	RVPNL	Petition for review of the Order dated 20.3.2024 in Petition No. 212/TT/2022.
	26.	24/RP/2023	NTPC	Petition for review of order dated 29.3.2023 in Petition No. 392/GT/2020.
	27.	16/RP/2023	GRIDCO	Petition for review of order dated 29.3.2023 in Petition No. 392/GT/2020.
28.11.2024 Thursday At 2.30 P.M. Miscellaneous Petitions Through online Video Conferencing	28.	242/MP/2024	ASEBOPL	Petition under Sections 79 of the Electricity Act, 2003 seeking for quashing of the 3 Bills/ Invoices dated (i) 22.03.2024; (ii) 22.03.2024 and (iii) 02.04.2024 issued by the Central Transmission Utility of India Limited (CTUIL), cumulatively of Rs. 2,62,71,559/- and for a declaration that the Petitioner has no liability towards payment of transmission charges corresponding to its Long Term Open Access/ General Network Access Quantum of 600 MW
	29.	216/MP/2024 alongwith I.A. No.66/2024	RSVPL	Petition under Section 79 of the Electricity Act, 2003 challenging the levy of Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to the CERC (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 (Interlocutory application for urgent listing and interim reliefs).
	30.	271/MP/2024	AXPPL	Petition under Section 79(1) (c) and 79 (1) (f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023. to quash the impugned Invoice dated 22.3.2024 for the Month of February 2024, impugned Invoice dated 22.3.2024 for the month of March, 2024 and impugned Invoice dated 2.4.2024 issued for the month of April, 2024 by CTUIL.

By order of the Commission
Sd/-
T.D. Pant
Joint Chief (Legal)
20.11.2024